

**National Company Law Tribunal
Allahabad Bench**

CP NO.3/2015

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF
ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL
ON 07.12.2017**

NAME OF THE COMPANY: R.N. Bhargava Vs. U.P. Automobile Association

**SECTION OF THE COMPANIES ACT/I & B Code: 433/434/439 of the
Companies Act, 1956**

<u>SL. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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CP No.3/2015

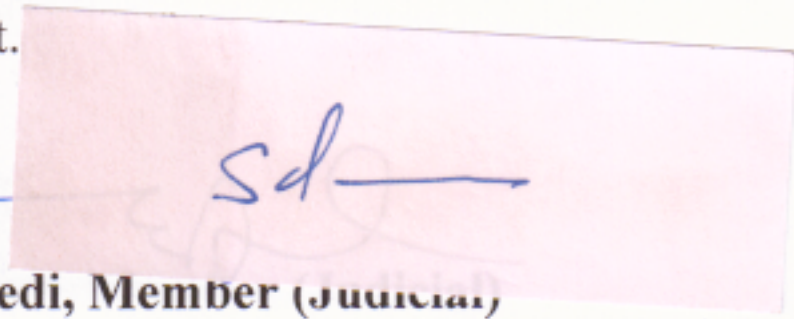
No representation from the petitioner side. Hence, the case is fixed for the consequential order in the present petition. As per the material available on record, the Registry of this Tribunal issued a proper notice to the concerns parties on 16.11.2017.

However, today there is no representation from either side, despite sufficient service. Further, the present petition has now become infructuous, keeping in view of the statutory changes made in the provision of the I & B Code of 2016. Therefore, the petitioner is legally expected to file a fresh petition or to amend the same in accordance with law before this Court.

Therefore, the petitioners are at liberty to initiate appropriate proceedings in accordance with law against the respondent company.

With this observation, the present petition is finally disposed of as dismissed in default and also being infructuous. No order as to cost.

Dated:07.12.2017


H.P. Chaturvedi, Member (Judicial)

Typed by:
Md. Zaid
(Stenographer)